

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV**

**ITEM No. 120
(IB)-179/(ND)2021**

IN THE MATTER OF:

JSH Packaging ... Applicant/Petitioner

Vs

AdityaInterscesPvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 31.03.2021

Coram:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr.Karan Jain, Adv.
Mr.ShivamGoel, Adv.

For the Respondent :

ORDER

Heard the submissions made by Learned Counsel for the Operational Creditor. Let, Court Officer serve notice as to why the application initiating CIRP should not be admitted against the Corporate Debtor. Process service of notice through Dasti as well as through all other modes.

Post the matter on 13.04.2021.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd/-

**P.S.N PARSAD
MEMBER (JUDICIAL)**